

## ACT No. V OF 1899.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 10th  
February, 1899.)

### An Act to further amend the Indian Evidence Act, 1872.

WHEREAS it is expedient to further amend the Indian Evidence Act, 1872; It is hereby enacted as follows:—

Short title and commencement.

1. (1) This Act may be called the Indian Evidence Act, 1899; and

(2) It shall come into force at once.

Addition to section 37, Act I, 1872.

2. To section 37 of the Indian Evidence Act, 1872, the following shall be added, namely:—

“ This section applies also to any Act of the Lieutenant-Governor in Council of the North-Western Provinces and Oudh, the Punjab or Burma.”

Amendment of section 45, and addition to section 73, Act I, 1872.

3. (1) In section 45 of the said Act, as amended by section 4 of the Indian Evidence Act Amendment Act, after the word “ handwriting,” in each of the two places in which it occurs, the words “ or finger-impressions ” shall be inserted.

(2) To section 73 of the said Act the following shall be added, namely:—

“ This section applies also, with any necessary modifications, to finger-impressions.”

Amendment of section 86, Act I, 1872.

4. In section 86 of the said Act, as amended by section 8 of the Indian Evidence Act (1872) Amendment Act, 1891, for the second paragraph the following shall be substituted, namely:—

“ An officer who, with respect to any territory or place not forming part of Her Majesty's dominions,

is

I of 1872.

I of 1872.

XVIII of 1872.

III of 1891

X of 1897. is a Political Agent therefor, as defined in section 3, clause (40), of the General Clauses Act, 1897, shall, for the purposes of this section, be deemed to be a representative of the Government of India in and for the country comprising that territory or place."

III of 1891. 5. In section 8 of the Indian Evidence Act (1872) Amendment Act, 1891, the words and figures from "and to the same" to the end of the section are hereby repealed.

Partial repeal  
of section 8,  
Act III,  
1891.